

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 245 OF 2017 &
IA NO. 617 OF 2017**

Dated: 26th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s. Sathavahana Ispat Ltd.

...Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. V.C.Shukla

Counsel for the Respondent(s) : Ms. Srishti Govil
Mr. S.Sriranga S.for R-2,R-4 & R-6

ORDER

Admit. Issue notice to the Respondents returnable on 11.12.2017. Ms. Srishti Govil takes notice on behalf of Respondent Nos.2, 4 & 6. Dasti, in addition, is permitted.

List the matter on **11.12.2017**. In the meantime, learned counsel for the respondents may file reply on or before 08.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt